

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **22.07.2024** THROUGH VIDEO CONFERENCE

PRESENT: HON'BLE SHRI SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Niwas Residential & Commercial Properties Pvt Ltd
Vs
Permier Jet Services Ltd

MAIN PETITION NUMBER : CP(IB)/29(CHE)/2023
(IA/MA) APPLICATION NUMBERS

IA(IBC)/803(CHE)2024

ORDER

Present: Mr. Amir Bavani, Ld. Counsel for Applicant/RP.
Ms. Mahak Guru, Ld. Counsel for Respondent.

Ld. Counsel for the Respondent on instructions submits that due to personal exigencies, the relevant informations / documents as sought for could not be handed over to the Applicant/RP. However, the Respondents are willing to give full co-operation to the Applicant for smooth running of the process. She seeks and is granted one week time to provide the relevant informations / documents.

Recording the above submissions, the Respondent is directed to provide the informations / documents as sought for and give full co-operation to the Applicant to carryout the smooth running of the process of the CIRP.

In terms of the above, IA(IBC)/803(CHE)2024 is **disposed of**.

-sd-

**[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)**

MS

-sd-

**[SANJIV JAIN]
MEMBER (JUDICIAL)**